

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF TRANS GULF FROZEN FOOD
CONTAINERS PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	TRANS GULF FROZEN FOOD CONTAINERS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	28/01/2004
3.	Authority under which corporate debtor is incorporated / registered	RoC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15139DL2004PTC124342
5.	Address of the registered office and principal office (if any) of corporate debtor	A-5, JHILMIL INDUSTRIAL AREA SHAHDARA DELHI East Delhi DL 110095 IN
6.	Insolvency commencement date in respect of corporate debtor	17-09-2019 (Order Received on 18-09-2019)
7.	Estimated date of closure of insolvency resolution process	15-03-2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Navjit Singh & IBBI/IPA-001/IP-P00314/2017- 18/10578
9.	Address and e-mail of the interim resolution professional, as registered with the Board	218-A, 1st Floor, Shop No. 4, Rama Market, Pitampura, Delhi- 110034 & Navjit92ca@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	218-A, 1st Floor, Shop No. 4, Rama Market, Pitampura, Delhi- 110034 & tgffcpl.cirp2019@gmail.com
11.	Last date for submission of claims	01-10-2019
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Trans Gulf Frozen Food Containers Private Limited** on 17-09-2019 (**Order Received on 18-09-2019**).

The Creditors Of **Trans Gulf Frozen Food Containers Private Limited**, Are Hereby Called Upon To Submit Their Claims With Proof On Or Before 01-10-2019 To The Interim Resolution Professional At The Address Mentioned Against Entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Navjit Singh

Interim Resolution Professional of

TRANS GULF FROZEN FOOD CONTAINERS PRIVATE LIMITED

Registration No: **IBBI/IPA-001/IP-P00314/2017-18/10578**

Date : **20-Sep-2019**

Place : **Delhi**